

(c) What was the total number of income-tax officers working during those two years?

(d) What was the total number of appeals preferred during those years against assessment?

(e) What was the total number of appellate Assistant Commissioners working during these years?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) The total number of cases including arrears brought forward from the preceding years dealt with by Income-tax Officers during the years 1950-51 and 1951-52 was 8,56,209 and 11,59,616 respectively.

(b) The number assessed to income-tax during 1950-51 and 1951-52 was 4.72.419 and 6.13.915 respectively.

(c) The total number of Income-tax Officers on duty in March 1951 and March 1952 was 776 and 880 respectively.

(d) Total number of appeals filed before the Appellate Assistant Commissioners during the years 1950-51 and 1951-52 was 66,910 and 74,140 respectively.

(e) The total number of Appellate Assistant Commissioners working during these years was 58 and 66 respectively.

Beldars (UTTAR PRADESH)

720. Shri M. L. Agrawal: (a) Will the Minister of Home Affairs be pleased to state whether the Beldars of Uttar Pradesh, members of a Scheduled Caste enumerated in Part VIII of the Constitution (Scheduled Castes) Order No. 19, dated 10th August 1950 in a resolution passed by their State Organisation Conference, have protested against their inclusion as a Scheduled Caste in the said Order, which they regard as derogatory to their self-respect and high descent, which they trace from the line of ancient Odra Raghavanshiya Kshatriyas?

(b) Have they made a representation to Government to exclude them from the operation of the said Order?

(c) Are Government contemplating any action under Article 341 of the Constitution?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). Yes.

(c) Attention is invited to the reply given to-day to parts (a) and (c) of Shri Bheekha Bhai's Starred question No. 1211.

NATIONAL TERRITORIAL ARMY

721. Shri Sanganna: (a) Will the Minister of Defence be pleased to state the target strength of the National Territorial Army in each State of India?

(b) Has recruitment to this Army started and if so, when?

(c) Will any allowance be given to the trainees of this Army?

The Deputy Minister of Defence (Sardar Majithia): (a) The Territorial Army is recruited on a zonal basis and not State-wise. No targets are fixed for each State. The target for the country is 1,30,000.

(b) Yes; in August 1949.

(c) Yes, they get the same pay and allowances during training as are admissible to the corresponding ranks of the Regular Army.

LEGAL AID ORGANISATIONS

722. Shri B. S. Murthy: Will the Minister of Law be pleased to state:

(a) the number of legal aid organisations in India;

(b) the contribution, if any, paid by the Central or State Governments; and

(c) the nature of legal aid afforded by these Organisations?

The Minister of Law and Minority Affairs (Shri Biswas): (a) to (c). The information is not available with the Government of India.

CONCESSION TO SONS OF EX-SERVICEMEN

723. Prof. D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) whether any concession in fee etc., in schools is allowed to the sons of ex-servicemen and serving soldiers drawing below Rs. 100/- as pension or salary; and

(b) if no concession is allowed, are Government considering the allowing of such concessions in future?

The Deputy Minister of Defence (Sardar Majithia): (a) Information relating to civil Public Schools in various States is not available. In the King George's Schools and Lawrence Schools, certain concessions are allowed to sons of ex-Servicemen and serving soldiers drawing below Rs. 100 as pension of salary. They are:

King George's Schools at Nowgong and Ajmer:

Only 10 per cent. of the pay of serving or pension of ex-Servicemen is charged as Fees for each child. In